

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.7377/2008

BHUPAL SINGH & ORS.

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(with appln. (s) for deletion of the name of petitioner)

WITH

C.A. No. 8635-8636/2014

(With appln.(s) for may refer to remarks and appln.(s) for permission to file addl. documents and Office Report)

C.A. No. 8637-8638/2014

(With appln.(s) for modification and Office Report)

Date : 26/02/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Appellant(s) Mr. Manoj Swarup, Adv.

In C.A.8635-8636/14 Mr. Nidhesh Gupta, Sr. Adv.
Mr. Somvir Singh Deswal, Adv.
Mr. Nitin Kumar Thakur, Adv.

Mr. Sangram S. Saron, Adv.
Mr. Shree Pal Singh, Adv.

For Respondent(s) Mr. Alok Sangwal, AAG
Mr. Gautam Sharma, Adv.

Mr. Ajay Bansal, AAG
Mr. Gaurav Yadava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned Senior Counsel appearing for the Appellants. Learned Counsel for the State pray for an adjournment in order to obtain instructions of the rate which, in the opinion of the Court, would be the relevant consideration in the present Appeals.

As prayed, re-notify after two weeks.

(USHA BHARDWAJ)
AR-CUM-PS

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER